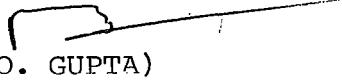
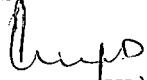


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

AO./TA/MP No.

Laxman Das Versus Union of India & Others

Date of Order	Orders
31.1.2002	<p>OA 46/2002 with MA 22/2002</p> <p>Mr. P.N. Jatti, Counsel for the applicant.</p> <p>Learned counsel for the applicant seeks adjournment. Allowed. May be listed for admission on 14.2.2002.</p> <p> (H.O. GUPTA) MEMBER (A) <i>14.2.2002</i></p> <p> (S.K. AGARWAL) MEMBER (J)</p> <p><i>D. B. not formed today. 21.2.2002 with MA Be listed before D. B. on 14.2.2002</i></p> <p><i>21 Dy. Regd. 21/02/02 C.A.T. Jaipur Bench</i></p>
28.3.2002	<p>OA 46/2002 with MA 22/2002</p> <p>Mr. P.N. Jatti, counsel for applicant.</p> <p>Learned counsel for the applicant seeks to withdraw this OA with a liberty to file afresh, if so advised.</p> <p>In view of the submissions made before us by the learned counsel for the applicant, we dispose of this OA as withdrawn with liberty to file afresh, if so advised.</p> <p>As the OA has been disposed of as withdrawn, MA 22/2002 for condonation of delay also stands disposed of accordingly.</p> <p> (A.P. NAGRATH) MEMBER (A)</p> <p> (S.K. AGARWAL) MEMBER (J)</p> <p><i>203 S.K. 5/4</i></p>